FUNDS FOR STATE TRIBAL COOPERATIVE DEVELOPMENT CORP JRATION OF MADHYA PRA DESII

*30i. SHRI A. U MANI : Will the Minister of LAW AND SOCIAL WELFARE be pleased 10 state :

- (a) whether the Government of Madhya Pradesh have requested the Central Government for additional funds to meet its State Trilial Co-operative Development Corpora tion requirements; and
- (b) if so, what is the nature of the assistance asked for ?

THE MINISTER OF LAW AND SOCIAL WELFARE AND RAILWAYS (SHRI P. GOVINDA MENON): (a) Yes Sir.

(b) Rs. 105 "j2 akhs as loan.

SAVING IN FOREGN EXCHANGE ON ACCOUNT OF IMORT SUBSTITUTION

*30a. SHRI LOKANATK MISHRA : SHRI DE\ I SINGH : SHRI K. d PANDA : DR. B. N. ANTANI : SHRI S. ;. MARISWAMY :

Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state.

- (a) whether Gc /eminent have made any assessment of the saving in foreign exchange during t ie last 7 years when a concerted camp ign for import substitution was laun hed throughout the country; and
- (b) whether Government have prepared any report on the subject, and if so, whether a copy of the same will be laid on the Table of the House?

THE MINISTER OF INDUSTRIAL DEVELOPMENT. INTERNAL TRADE AND COMPANY AFFAIRS (SHRI FAKHRUDDIN ALI AHMED: (a) and (b) Yes, Sir. Copies of the review covering the year 1960-67 prepared by the Directorate General of Technical Development on Import Substitution and its impacts, are already available for reference in the Library of the Parliament.

INADEQUATE SUPPLY OF WAGONS FOR TRANSPORTATION OF IRON-ORE FROM HOSPET

♦303. SHRI BALACHANDRA MENON :

SHRI M. V. BHADRAM:

Will the Minister of RAILWAYS be pleased to state:

- (a) whether any representation 'us been received by Government from the truck operators between Hubli and Karwar regarding inadequate supply wagons for transportation of iron ore from Hospet via Hubli and Karwar for export purposes;
 - (b) if so, the details thereof; and
 - (c) the action taken thereon?

THE MINISTER OF LAW AND SOCIAL WELFARE AND RAILWAYS (SHRI P. GOVINDA MENON) : (a) No, Sir.

(b) and (c) Do not arise.

PENSION INCREASE FOR RETIRED RAIL-WAYMEN

- *30₄. SHRI JAGAT NARAIN: Will the Minister of RAILWAYS be pleased to state:
- (a) whether the recent announcement made by Government about increasing the amounts of pension of 411 kinds of pensioners is applicable to the Railway Department exgratia pensioners who retired before the 1st April, 1967; and
- (b) if not, whether the question of extending a similar increase in the amounts of pension of the above-mentioned category of pensioners is under consideration of the Railway Administration?

THE MINISTER OF LAW AND' SOCIAL WELFARE AND RAILWAYS (SHRI P. GOVINDA MENON): (a) The Hon'ble Member is presumably referring to the increase in the rates of ad hoc increase in pension announced by the Government recently and its applicability to those Railway servants, who retired prior to 1-4-1957 and are in receipt of ex-gratia pension. The increase, referred to, is not applicable to ex-gratia pensions.

(b) Yes, Sir. The question is under consideration in consultation with the Ministry of Finance.